

3. Extension work for relief operation and dissemination of relevant information to groups vulnerable to disasters, policy makers and administrators.

Transfer Policy in Uco Bank

6664. DR. P. VALLAL PERUMAN : Will the Minister of FINANCE be pleased to state :

(a) the transfer policy laid down by the United Commercial Bank for its officers and staff ;

(b) whether this Bank is following Government's orders regarding posting of an Officer at the same place where his or her spouse is working ; and

(c) if not, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) Officers Service Regulations provide for all India transfer liability for the officers. The clerical staff is also transferable within the same state or language area in which the employee is serving. Uco Bank has reported that the transfer policy formulated by it for its officers provides that officers shall not normally be retained outside their respective parent divisions for more than 3 years at a stretch ; no officers shall normally be retained at a very difficult place for a period in excess of 2 years ; the maximum retention period in a particular post will be 3 to 4 years in the normal course ; the movement of officers from one station to another will be made on the basis of longest stay ; officers who have served outside the state of domicile for a continuous period of more than 3 years are exempt from inter-state transfers provided that the service during the period was in present scale.

(b) and (c) The bank has advised that it has provided for posting of husband and wife at the same station when both are in the service of the bank subject to availability of vacancies corresponding to their scale/grade at such centres.

Beneficiaries under SEPUP

6665. SHRI SYED SHAHABUDDIN : Will the Minister of FINANCE be pleased to state :

(a) the number of beneficiaries, State-wise, during 1986-87 of the self-employment programme for urban poor ;

(b) the total amount sanctioned and disbursed during 1986-87 and its break-up State-wise ;

(c) the break up of beneficiaries and the total amount sanctioned and disbursed, trade or profession-wise ; and

(d) the number of applications received and rejected, State-wise, during 1986-87 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) to (d) Reserve Bank of India has reported that the complete State-wise data under Self-Employment Programme for Urban Poor (SEPUP) during 1986-87 regarding the number of cases and amounts sanctioned, amounts disbursed, the number of applications received and rejected has not yet become available. However, as per the interim data available with them 2,42,906 cases involving Rs. 79.44 crores were sanctioned by the middle of February, 1987. The complete picture regarding the progress of SEPUP would emerge only after the complete data for the whole financial year becomes available.

Orders Regarding Payment of Arrears to Pensioners

6666. SHRI P.R.S. VENKATESAN : Will the PRIME MINISTER be pleased to state :

(a) whether Government have issued orders regarding payment of revised pensions dearness relief and arrears thereof to pensioners ;

(b) if so, details thereof ;